

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1167/2020

This the 4th day of December, 2020



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

1. Vikash Sharma, age 43 years, s/o Tilak Raj Sharma, R/o H.No. F-373 Ward No. 28, Bakshi Nagar, Tehsil & District-Jammu, Pin Code-180001.

.....Applicants

(Advocate: Mr. M.R. Qureshi)

Versus

1. UT of J&K through Commissioner/Secretary to Government Health and Medial Education Department, Civil Secretariat, Jammu, Pin Code-180001.
2. The Principal, Govt. Medical College, Jammu, Pin Code- 180001.
3. Personnel Officer, Associated Hospitals of govt Medical College, Jammu Pin Code-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER
[O R A L]



Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (A): -

During the course of arguments, learned counsel for applicants Mr. M.R. Qureshi submitted that the applicant would be satisfied if the O.A. is disposed of by directing the respondents to treat this O.A. as the representation of the applicants and consider the prayers in O.A. and decide the same within stipulated time frame.

2. Looking to the limited prayer of learned counsel for the applicant, the O.A. is disposed of by directing the respondents to treat the O.A. as a representation of the applicant and consider the prayers in O.A. and decide the same by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. It is made clear that we have not expressed any opinion on the merit of the O.A.

3. Accordingly, the O.A. is disposed of. No costs.

(MOHD. JAMSHED.)
MEMBER (A)

mks/-

(RAKESH SAGAR JAIN)
MEMBER (J)

